## GOVERNMENT OF INDIA RAILWAYS LOK SABHA

UNSTARRED QUESTION NO:566 ANSWERED ON:15.03.2012 CRIMES IN TRAINS Azad Shri Kirti (Jha);Dhotre Shri Sanjay Shamrao;Gowda Shri D.B. Chandre;Kodikunnil Shri Suresh;Mandal Shri Mangani Lal

## Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that a women was raped and the passengers looted by dacoits in a train in Burdwan district of West Bengal in February, 2012;

(b) if so, the details thereof;

(c) the number of rape cases, burglary, looting, drugging and robberies in trains as well as at stations during the last three years and the current year, year-wise and zone-wise; and

(d) the efforts made or being made by the Railways to check such incidents and ensure passengers fear-free journey in trains?

## Answer

## MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA)

(a) and (b): On 25.02.2012 at about 18.25 hrs, 3-4 persons travelling by Train No. 52356 Ahmedpur – Katwa Narrow Guage Passenger as passengers threatened the train crew with deadly weapons and frightened them off to stop the train between Pachandi and Ambalgram Railway stations in Burdwan District of West Bengal and robbed the Train Guard, Driver and Assistant Driver of their belongings besides looting the belongings of the passengers.

Later on, a lady passenger reported that she was dragged out of the train and raped by one of the criminals by the side of the Railway track. She also reported that she was robbed of her mobile and cash Rs 1000. On the complaint lodged by the passengers and the lady, Government Railway Police/ Katwa has registered two cases vide crime no. 06/2012 dated 25.02.2012 under section 392 Indian Penal Code and crime no. 07/2012 dated 25.02.2012 under section 362, 376, 325, 379 Indian Penal Code respectively.

(c): Based on the information received from Government Railway Police (GRP) authorities of the State Governments through Chief Security Commissioners of the Zonal Railways, a statement showing the number of cases for the last three years and current year upto February is appended.

(d): Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the state concerned. As such the cases of crime on Railways are reported to, registered and investigated by the Government Railway Police. Railway Protection Force (RPF) supplements the efforts of Government Railway Police (GRP) by deploying escorts in important trains in affected areas.

Following measures are being taken by the Railways to check such incidents and ensure fear free journey for the passengers in trains:-

1. 1275 trains are escorted by RPF daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States.

2. An Integrated Security System consisting of electronic surveillance of vulnerable stations through CCTV camera network, access control, anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 sensitive and vulnerable Railway stations.

3. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).

4. Passenger awareness programmes are organized frequently to sensitize the travelling public about the modus operandi adopted by the criminals to fleece the passengers.